

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 8TH DAY OF SEPTEMBER, 2000

Original Application No.1180 of 1992

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.M.P.SINGH, MEMBER(A)

Gauri Shanker, Son of Late Shri Reoti
Ram, Ex-Gateman under Station Master, Awagarh,
Northern Railway, Etah, Resident of Village
Beer Nagar, P.O. Awagarh, District Etah

... Applicant

(By Adv:Shri Anand Kumar)

Versus

1. Union of India through General Manager
Northern Railway, Baroda House
New Delhi.
2. Divisional Railway manager,
Northern Railway, Allahabad.
3. Executive Director, Public Grievance
Govt. of India, Ministry of Railways
(Railway Board), New Delhi.
4. Station Master, Northern Railway
Awagarh, Etah.

... Respondents

(By Adv: shri A.K.Gaur)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

This application u/s 19 of the A.T.Act,1985 has been filed for a direction to the respondents to absorb the applicant in a suitable alternative job for which the applicant has been declared fit, with all consequential benefits.

The facts giving rise to this application are that applicant joined Railways as Casual waterman/Hot Weather Staff on 26.4.1973. He appeared in the Screening test and he was declared successful and became a regular Gateman. He worked upto 1980. However, on medical examination he was found unfit for the job. By order dated 27.9.1980(Annexure A2), he was required to appear in office on 6.10.1980 for offer of alternative job and suitability test. It

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appears that applicant was offered the post of Safaiwala which he did not accept. He represented before the Authorities. This application under the ~~said~~ Act was filed on 20.8.1992 i.e. after about 12 years. In our opinion, the applicant has disentitled himself for any relief on the ground of delay and latches. The learned counsel for the applicant has submitted that applicant was representing before the Authorities. However, filing of successive representations cannot extend the period of limitation provided u/s 21 of the said Act. The application is accordingly dismissed. No order as to costs.



MEMBER (A)



VICE CHAIRMAN

Dated: 8.9.2000

Uv/